

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 3059
ANSWERED ON TUESDAY, THE 23rd MARCH, 2021

FINANCIAL TRANSPARENCY MAPPING

QUESTION

3059. SHRI MUZIBULLA KHAN:
SHRI BHASKAR RAO NEKKANTI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether, there are standardised measures to map financial transparency in terms of tax payment, black money and corruption for each State; and

(b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR
FINANCE AND CORPORATE AFFAIRS **(SHRI ANURAG SINGH THAKUR)**

(a) & (b): Ministry of Corporate Affairs (MCA) administers the provisions of the Companies Act, 2013 (the Act), the Limited Liability Partnerships ('LLPs') Act, 2008 and the Insolvency and Bankruptcy Code (IBC), 2016 and therefore MCA is not maintaining information regarding standardised measures to map financial transparency in terms of tax payment, black money and corruption for each state.
